

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 327

CA-49/2023

IN

CP-175(ND)/2022

IN THE MATTER OF:

M/s. Anju Sahni

.... Petitioner/Applicant

Vs.

M/s. Magnefique Exports Pvt Ltd. through its
Director Mr. Ajay Sahni & Ors.

.... Respondent

Order under Section 58(3)

Order delivered on 15.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :

For the Respondent : Mr. Adhish Rajvanshi, Mr. Bikram Bhattacharya,
Adv. For R-1

ORDER

We have heard the submissions made by Ld. Counsel appearing for the Petitioner.

Ld. Counsel appearing for the Respondent No.1 has stated that additional documents have been filed on 14.03.2024 however, the said documents are not on record. He seeks time to bring the same on record and also serve a copy to Petitioner Counsel. One week time granted.

List the matter **on 02.09.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)